

**Title:** Regarding undue delay in placing certain records on the table of the House and requesting the Speaker to give directions in respect of placing the papers in time.

SHRI RAMESH CHENNITHALA (MAVELIKARA): Mr. Speaker, Sir, with your permission, I am raising a very important issue before this House. In respect of the Papers Laid on the Table, there are certain procedures. A Committee has been constituted for that. But the inordinate delay in placing the records or papers before this House is a very serious issue. So, I would like your goodself to give a direction to the Government in respect of placing the Papers before the House in time.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY(SHRI PRAMOD MAHAJAN) Sir, is he talking about today's Order Paper?

SHRI RAMESH CHENNITHALA : Yes. I have already given a notice to the hon. Speaker.

SHRI PRAMOD MAHAJAN: All right, you have given the notice. I am not objecting to it.

SHRI RAMESH CHENNITHALA : Please refer to Item Nos. 4, 6, 7, 9, 12 and 14 and its explanatory memorandum. It is not at all satisfactory. My request is that the Chair should direct the Government not to make such inordinate delay in placing the Papers on the Table of the House. This is my point. I am not blaming the Government. I am talking about the procedure....(*Interruptions*)

'SHRI PRAMOD MAHAJAN: For the 34-year delay, you are blaming me only....(*Interruptions*) You can only blame me for the two-year delay.

SHRI RAMESH CHENNITHALA : I am not blaming you. There is a delay of 34 years in placing the Papers on the Table of the House. ...(*Interruptions*) This is not correct. This is not a healthy Parliamentary practice.

SHRI PRAMOD MAHAJAN: Sir, which Government is he talking about?

MR. SPEAKER: He is talking of the previous Governments.

...(*Interruptions*)

SHRI MADHAVRAO SCINDIA (GUNA): Sir, the Government is a continuing entity. So, the present Government has to take the blame for the entire delay of about 34 years.

SHRI PRAMOD MAHAJAN: We are responsible. I think, we should definitely inquire into if there is a 32-year delay. ...(*Interruptions*)

SHRI SOMNATH CHATTERJEE : No `if. ...(*Interruptions*)

SHRI PRAMOD MAHAJAN: But I am trying to understand which items he has mentioned specifically. ...(*Interruptions*)

SHRI RAMESH CHENNITHALA : I have already mentioned the items. ...(*Interruptions*)

MR. SPEAKER: Shri Varkala Radhakrishnan, please take your seat.

...(*Interruptions*)

MR. SPEAKER: Shri Ramesh Chennithala wants to raise the issue of delay in laying certain papers on the Table of the House. No doubt, there has been an undue delay on the part of the Government in laying certain papers. However, in view of the provision of rule 305(c), the matter has to be referred to the Committee on Papers Laid on the Table of the House instead of raising it on the floor of the House.

Now, we shall take up Matters under Rule 377. Shri Anadi Sahu.

...(*Interruptions*)

MR. SPEAKER: The Member has to refer it to the Committee if there is any delay.

...(*Interruptions*)

SHRI RAJESH PILOT (DAUSA): Hon. Minister must make a statement tomorrow on the Working Journalists' Agitation. ...(*Interruptions*)

SHRI PRAMOD MAHAJAN: Let him say tomorrow. Then, I will decide. ...(*Interruptions*)

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): The I & B Minister should be present in the House tomorrow while the issue is taken up. ...(*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): When the issue is taken up, the Minister should come prepared. ...(*Interruptions*)

MR. SPEAKER: Tomorrow. Please take your seats.

...(*Interruptions*)

-----

14.42 hrs. MATTERS UNDER RULE 377